682(E), dated the 5th December, 1974, (under section 159 of the Customs Act. 1962, together with an Explanatory Memorandum in (English and Hindi) on the Notifications. [Placed in Library. See No. LT-8739/74]

(c) A copy (in English and Hindi) of the the Ministry of Finance (Department of I Revenue and Insurance) Notification G.S.R. No. 1304, dated the 7th December, 1974, together with an Explanatory Note thereon. [Placed in Library. See No. 8778/741

SHRI RABI RAY: On a point of order

MR. DEPUTY CHAIRMAN: Shri V. j P. Singh.

I.Annual Report and Accounts (1973-! 74) of the State Trading Corporation of India Limited and related papers

II. Annual Report and Accounts (1973-74) of the Handicrafts and Hand-looms Exports Corporation of India Limited and related papers

HI. Annual Report and Accounts; 1973-74) of the Minerals and Metals Trading Corporation of India Limited and related papers

IV. Annual Report and Accounts (1973-74) of the Projects and **Equipment** Corporation of India Limited and relat ed papers

V. Annual Report and Accounts (1973) of the Export Credit and Guaran tee Corporation Limited and related papers

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI V. P. SINGH): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:-

(I) (a) Annual Report and Accounts of the State Trading Corporation of India Limited for the year 1973-74, together

with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the Corporation. [Placed in Library. See No. LT-8744/74 for (a) and (b).]
- CO) (a) Annual Report and Accounts of the Handicrafts and Handlooms Exports Corporation of India Limited, for the year 1973-74, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the Corporation.

[Placed in Library. Sec No. LT-8746/74 for (a) and (b).]

- (Ill) (a) Annual Reports and Accounts of the Minerals and Metals Trading Corporation of India Limited, for the year 1973-74. together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the Corporation.

[Placed in Library. See No. LT-8843/74 for (a) and (b).]

- (IV) (a) Annual Report and counts of the Projects and Equipment Corporation of India Limited, for the year 1973-74, together with the Auditors' Report on the Accounts and the com ments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the Corporation.

[Placed in Library. See No. LT-8745/

(V) (a) Annual Report and Accounts of the Export Credit and Guarantee Cor poration Limited, for the year ended the 31st December, 1973, together with the Auditors Report on the Accounts and the comments of the Comptroller and

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Auditor General of India thereon. [Placed in Library. *See* No. LT-8843/74J

(b) Review by Government on the working of the Corporation.

The Cotton Textiles (Control) Second Amendment Order, 1974

SHRI V. P. SINGH: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Ministry of Commerce Notification S.O. No. 3147, dated the 30th November, 1974, publishing the Cotton Textiles (Control) Second Amendment Order, 1974, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. 8842/74]

SHRI RABI RAY: On a point of order.

MR. DEPUTY CHAIRMAN : Shrimati Sushila Rohatgi.

SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE GOVERNMENT OF GUJARA FOR THE YEAR 1974-75

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB MUKHERIEE): Sir, I beg to lay on the Table a statement (in English and Hindi) showing the Supplementary Demands for Grants for Expnditure of the Government of Gujarat for the year 1974–75—Another Batch.

ENQUIRY REGARDING NOTICE OF PRIVILEGE MOTION

SHRI RABI RAY (Orissa) : On a point of order.

MR. DEPUTY CHAIRMAN: On what?

श्री रबी राय: मैंने एक प्रिविलेज का मांशन 13 तारीख से दिया हुआ हैं (Interruption) श्री गुजराल के खिलाफ दिया हुआ हैं, लेकिन आप इजाजत नहीं दें रहे हैंं ?

(Interruption)

MR. DEPUTY CHAIRMAN: It is with the Chairman. You cannot get up in the House just like this.

SHRI RABI RAY: I had given notice on the 13th. I must know something about it.

MR. DEPUTY CHAIRMAN: It is with the Chairman. You deal with him. Do not get up like this.

SHRI RABI RAY: I have to get a reply.

SHRI SUBRAMANIAN SWAMY

(Uttar Pradesh): I am on a point of order. And I am quoting Rule 241....

MR. DEPUTY CHAIRMAN: There is no business on which you can raise a point of order.

SHRI RABI RAY: I had given a privilege motion notice...

(Interruption)

MR. DEPUTY CHAIRMAN: Let as take up the Calling Attention. Shri Harsh Deo Malviya.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Reported Circulation of Fake Currency Notes in the country

SHRI HARSH DEO MALAVIYA (Uttar Pradesh): Sir, I beg to call the attention of the Minister of Finance to the reported circulation of a large number of fake currency notes in the country and the steps taken by Government in this regard.

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): Sir, I am on a point of order. I draw your attention to Rule 241 ...